

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:267
ANSWERED ON:21.02.2006
IMPORT OF MARBLE
Kripalani Shri Srichand

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

referring to reply given to Unstarred Question No. 2451 dated August 9, 2005 and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which it is likely to be collected?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAI RAM RAMESH)

(a) to (d) : Assurance to Lok Sabha Unstarred Question No. 2451 dated 9.8.2005 has already been fulfilled on 8.12.2005, a copy of which is annexed.

Ministry of Commerce & Industry

VI SESSION OF 14TH LOK SABHA

Date of fulfillment 8.12.2005

QUESTUON NO.	Subject	Promise made	When & how fulfill	Reasons for Delay
1	2	3	4	5

USQ No.2451 Import of Marble (a) to (f) (a) to (f) Two Information was dated 9.8.2005 The infor- instances of being collected by Shri mation is import of unpolished by the Dept. of Srichand Asking for:- being collected marble slabs have been Revenue from their Kriplani. (a) Whether a large- and will be noticed in violation of field formations. scale unpolished laid on the EXIM Policy resulting marble slabs is table of in confiscation and being imported by the house. redemption on payment misusing export- of adjudication levies import policy and by of Rs. 11.49 lakhs. misleading customers; Finished Marble blocks/ (b) If so, whether tiles, as covered under it has resulted in Chapter 68 of ITC(HS) slowing down the Classifications of production of Indian Export & Import Items, marble by 50%; 2004-2009, are freely c) If so, the steps importable subject to taken by the Govt. floor price mechanism to check it; (d) Whether the Govt. and do not require any propose to constitute licence from DGFT. Further, a task force for it; India is maintaining import (e) If so, the time restrictions on rough and by which it is likely crude marble. Both the to be constituted; and (f) If not, the reasons floor price mechanism and therefore ? import licensing regime has protected the interest of the domestic industry.

